

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76366 of 2018

(Arising out of Order-in-Order-Appeal No.12/ST/BBSR-GST/2018 Dated 23.01.2018
passed by Commissioner (Appeals), CGST, CX & Customs, Bhubaneswar.

M/s Sudha Construction

(Biswanath Bhawan, Puri Ghat, Cuttack-753009, Odisha)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Bhubaneswar
Commissionerate**

(C. R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha)

APPEARANCE :

None for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75937/2023

Date of Hearing : 5 July 2023

Date of Decision : 5 July 2023

ORDER

The Appellant has submitted copies of SVLDRS-1 & 4 Certificate
towards discharge of their liability under SVLDR Scheme.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja